## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No. 42/MP/2024 along with IA Nos. 14/2024 and 69/2024

: Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 Subject

and all other enabling provisions.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

: 13.1.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Shri Aman Anand, Advocate, JSWREL

> Shri Aman Dixit, Advocate, JSWREL Ms. Natasha Debroy, Advocate, JSWREL

Shri Manish Sharma, JSWREL Shri Anurag Agrawal, JSWREL Shri Amit Kapur, Advocate, KTL Shri Gaurav Dudeja, Advocate, KTL Ms. Anumeha Smiti, Advocate, KTL Shri Krishan Rana, Advocate, KTL Shri Avdesh Mandloi, Advocate, KTL

Shri Afak Pothiawala, KTL

Ms. Suparna Srivastava, Advocate, CTUIL Ms. Divya Sharma, Advocate, CTUIL Shri Sashwat Dubey, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL Shri Lashit Sharma, CTUIL

## **Record of Proceedings**

At the outset, the learned counsel for the Respondent, Karur Transmission Limited (KTL), submitted that KTL has already declared 24.9.2023 as the deemed Commercial Operation Date of the Project. Further, w.e.f. 15.5.2024, the power has also started flowing from its Project, and therefore, the Respondent is entitled to receive 100% of the transmission charges for its Project from the Pool from the said date. Learned counsel further added that as on the date, the total outstanding transmission charges payable to KTL are approximately 24 crores.

2. Learned counsel for the Petitioner submitted that in compliance with the direction of the Commission issued vide Record of Proceedings for the hearing dated 18.10.2024, the Petitioner is already paying 10% of the transmission charges under the bilateral invoices raised upon it by CTUIL. Learned counsel further added that the liability of the transmission charges for the entire 1000 MW transmission system of KTL cannot be fastened upon the Petitioner, and the Petitioner's liability, if any, without prejudice, can only correspond to the operationalised GNA, i.e., 100 MW.

- 3. Learned counsel for the Respondent, CTUIL, submitted that, as pointed out during the course of the previous hearing, a similar issue as involved herein is already under consideration in Petition No.187/MP/2022 (Powerica Ltd. v. CTUIL and Ors.), wherein CTUIL has also suggested a methodology for calculation of transmission charges payable by generating station(s) for the period of mismatch in such instances. Learned counsel further submitted the said matter was reserved for the order on 26.9.2024, and the decision of the Commission therein will also apply to the present case.
- 4. Considering the submissions made by the learned counsel for the parties, the Commission, with the consent of both sides, decided to list the matter after the issuance of the order in Petition No.187/MP/2022.
- 5. The Petition will be listed for hearing on 27.2.2025.

By order of the Commission (T.D. Pant) Joint Chief (Law)